NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 82(ND)2015 **CA. NO**.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2016

NAME OF THE COMPANY: M/s. Mr. Vineet Sharma V/s. Bass Metal Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Ms. Aishwaaya Mishwa ZAAN Pelitioner AMuh

2. Mr. Pratap Shanker 3 Adv. Respondent Lagor

3. Yogesh Pachaum for Central Bank of and South South of So

Learned Counsel for the parties are present. Learned counsel for the applicant intervener has filed the compliance report in terms of the order dated 26th July 2016 of this Tribunal. Learned counsel for the parties seek and are given 2 weeks time to file the reply to the said report. What comes to the fore from the perusal of the order dated 2nd June 2016, is that the respondent number 2 was directed to hand over the papers duly signed of 15% subsidy to the total capital expenditure to the applicant petitioner so that further funds may flow to the company. Learned counsel for the respondent number 2 has handed over the requisite papers (in original) to the learned counsel for the petitioner and the photo copies thereof have been taken on record.

List on 28.09.16.

Sd/-

(R.Varadharajan) Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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